

MR SPEAKER: No point of order.

श्री अटल बिहारी वाजपेयी (ग्वालियर)

नियमों के हिसाब से काम नहीं पूछ सकते हैं लेकिन आप चाहे तो इस मामले में एकसूची बन कर सकते हैं।

अध्यक्ष महोदय : एकसूची बन नहीं होता है। यह तो कभी नहीं हुआ।

श्री अटल बिहारी वाजपेयी : सरकार ने जो भी फैसला किया है देशनल नियमों के साथ अनरलिस्ट के साथ बड़ा अन्याय किया है।

SHRI SAMAR GUHA I have nothing to say either in favour or against any of the unions of journalists. This matter agitated the House and there was a hot discussion regarding representation in the Wage Board because the hon. Minister showed certain partisan attitude towards one organisation of the journalists. (Interruptions)

In the discussion held in April 1974, the hon. Minister had assured that he would take into consideration all the views and that on the merits of the whole issue, he would give consideration to all aspects and he would try to do justice in the matter. But now I find that the Chairman and the Secretary of the same union of the working journalists have been nominated. The other union, the National Union of Journalists, which has also been recognised by the Information and Broadcasting Ministry and the Press Council and the Duty Committee should have been given representation. The Chairman and the Secretary of the same union of working journalists will give the same views. What harm would it have been if the views of another section of journalists had been taken into consideration by incorporating one of their members in the Wage Board?

(Interruptions)

The hon. Minister has particular political views. He has given expression to his views in nominating the members of only one union of journalists in the Wage Board.

13.33 hrs.

CENTRAL AND OTHER SOCIETIES (REGULATION) BILL,

CONCURRENCE IN RECOMMENDATION OF RAJYA SABHA TO APPOINT MEMBER TO JOINT COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (DR SAROJINI MAHISHI) I beg to move

'That this House do concur in the recommendation of Rajya Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974 in the vacancy caused by the resignation of Shri Shankar Dev and do resolve that Chaudhary Nitiraj Singh a member of Lok Sabha be appointed to the said Joint Committee to fill the vacancy.'

MR SPEAKER: The question is

'That this House do concur in the recommendation of Rajya Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974, in the vacancy caused by the resignation of Shri Shankar Dev and do resolve that Chaudhary Nitiraj Singh, a member of Lok Sabha, be appointed to the said Joint Committee to fill the vacancy.'

The motion was adopted.